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Central Administrative Tribunal
Principal Bench

R.A. No. 5/2002

in

O.A. No.317/98

New Delhi, dated this the 10th January, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Smt. Madhu Gupta & Ors. Applicants.

Versus

NCT of Delhi & Ors. Respondents.

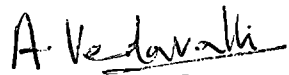
ORDER (BY CIRCULATION)

S.R. Adige, VC(A)

Perused the RA.

2. The grounds taken therein do not bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. RA is rejected.



(Dr. A. Vedavalli)
Member (J)

/ug/



(S.R. Adige)
Vice Chairman (A)